

Bol-Bam Kavariya Sangh Vs Baba Baidyanath Temple Management Board and Others

Court: Jharkhand High Court

Date of Decision: July 19, 2011

Hon'ble Judges: Dhirubhai Naranbhai Patel, J

Bench: Single Bench

Judgement

D.N. Patel, J.

Learned Counsel for the Petitioner submitted that in pursuance of the scheme, floated by Respondent Nos. 1 and 2, amount

of Rs. 4 Lakhs has already been deposited with the Respondents and it was legal obligation of the Respondents to issue 25 "A Category" passes

for one time darshan at Baba Baidyanath Temple, situated at Deoghar, State of Jharkhand. Learned Counsel for the Petitioner has also taken this

Court to Annexure 2 and further annexures and submitted that they have already left their houses for darshan purpose and, therefore, let the matter

be disposed of as earliest.

2. In view of the aforesaid submission, notice to the Respondents. Mr. R.R. Mishra, learned G.P.-II, waives notice on behalf of the Respondents

and seeks time.

3. Time, as prayed for, is granted.

4. The matter is adjourned to be listed tomorrow i.e. on 20th July, 2011.